

SHRI S.B. SIDNAL: The Hon. Minister has stated inter-State crimes. Regularly people are coming as vendors and others, commit all kinds of crimes in other cities. That also is relevant for such a prestigious investigating machinery. If it has not figured there, what other discussion went on there? Have any preventive measures been taken by the Government in this direction or is there any proposal to do that?

SHRI P. CHIDAMBARAM: I think I should clarify what an inter-State crime is. As we understand, an inter-State crime is where a crime is committed in more than one State or a part of the crime in one state and another part in another State. For example, a car which is stolen in one State is sold in another State. That is an inter-State crime.

We also discussed inter-State criminals. They commit the crime in one State and they flee to another State. These were discussed in the CBI conference. As the law stands today, every crime is to be investigated by the State policy in whose jurisdiction the crime was committed. The CBI can investigate only under the Delhi Special Police Establishment Act and this requires notification of the crime as well as the consent of the State. To the extent that the States has granted consent to the CBI, the CBI does take up investigation of major inter-State crimes.

#### **District Telephone Advisory Committee in Punjab**

\*191. SHRI KAMAL CHAUDHRY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the names of districts in Punjab where Telephone Advisory Committees have not yet been constituted and the reasons therefor; and

(b) the time by which Government are likely to constitute Telephone Advisory Committees in these districts of Punjab:

THE MINISTER OF STATE OF THE

MINISTRY OF COMMUNICATIONS (SHRI GIRIDHARGOMANGO): (a) and (b). A statement is given below.

#### **STATEMENT**

(a) Telecommunication Advisory Committees for Secondary Switching areas of Sangrur, Patiala, Ferozpur, Hoshiarpur and Ropar, Pathankot and Bhatinda have a not been constituted.

(b) The policy on constitution of advisory committees is being reviewed.

SHRI KAMAL CHAUDHRY: Hon. Speaker, Sir, As you know, I generally do not get up here to ask any unpleasant question to the hon. Minister. To get my work done in my Constituency, I, normally make friend with the Minister, give him a letter with justification and persuade him. But, unfortunately, all my attempts failed and I saw five Ministers changing in this Ministry. I also resorted to asking the Unstarred Question No: 899, on 28th February 1989. May I know from the hon. Minister—just I repeat this question again—as to how long it has taken for Hoshiarpur to have its Telephone Advisory Committee?

SHRI GIRIDHAR GOMANGO: Sir, the term of most of the Telephone Advisory Committees, which have been constituted, has expired and the term of some are yet to expire. Hoshiarpur is a secondary switching area. The Telephone Advisory Committees in Hoshiarpur and Ropar have not yet been constituted. A review is being undertaken and once the review is over, it will be constituted, on the basis of the recommendations made by the review committee.

SHRI KAMAL CHAUDHRY: Hon. Speaker, Sir, I promise that I will not call on the Minister after the Question Hour. I only hope that the Telephone Advisory Committee at Hoshiarpur be formed.

My second supplementary is—like his predecessors, he has also promised that Hoshiarpur will have its next electronic ex-

change in the next two years—that, may I know, for the record purpose, from the hon. Minister as to when Hoshiarpur will get the electronic exchange, replacing the old obsolete one?

SHRI GIRIDHAR GOMANGO: The supplementary is not related to the main Question. He may give a separate notice for that.

[Translation]

SHRI JAI PRAKASH AGARWAL: Mr. Speaker, Sir, kindly allow me only one question.

MR. SPEAKER: Is it relevant to the main Question?

SHRI JAI PRAKASH AGARWAL: In this very context I would like to ask about Delhi...

(Interruptions)

MR. SPEAKER: How is it relevant to Hoshiarpur?

SHRI JAI PRAKASH AGARWAL: Mr. Speaker, Sir, it is very important.

MR. SPEAKER: All right, you may ask your question, I will see and allow you to proceed with it if it is relevant.

SHRI JAI PRAKASH AGARWAL: Mr. Speaker, Sir, the prominent persons belonging to different categories are taken as members in the Telephone Advisory Committee but their powers have now been curtailed. Earlier there used to be a social category and the member from the category included in Telephone Advisory Committee had the power to recommend telephone connection on out-of-turn basis. But now that practice has been stopped. I would like to know as to why it has been done away? Members of the Committee belonging to different categories know it very well as to who is in need of a telephone and who is not. I would like to submit that these powers

should be restored. There is a telephone Advisory Committee in Delhi and the total population of this city has now reached on crore mark. I demand that the number of the members should be increased to at least 150 and the Committee should hold its meeting once in a month instead of twice a year. I would like to know the measures being taken in this regard.

(Interruptions)

MR. SPEAKER: And everybody should have the power to recommend sanction of telephones.

[English]

SHRI GIRIDHAR GOMANGO: Sir, all these aspects are being considered by a team constituted by Telecom Commission and no final action has yet been taken on their recommendations. As regard Delhi the hon. Member says it should be 150. The number should have been to whereas at present it is 89. It is not possible to consider that point of view.

SHRI Y.S. MAHAJAN: A district telephone advisory committee constitutes of about 11 to 13 people. Member of Parliament is a member of this committee whereas District Telephone Officer is the Chairman. I think this is not advisable. Will the Minister consider the idea of making the MP the Chairman of this committee?

SHRI GIRIDHAR GOMANGO: I have already stated that a review is being done on all these aspects.

### Strategy for Export of Electronic Goods

\*193. SHRIMATI BASAVARAJESWARI: Will the PRIME MINISTER be pleased to state:

(a) whether the PHD Chamber of Commerce and Industry has submitted a strategy paper for increasing the export of electronic goods;